

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THIS EIGHTEENTH DAY OF SEPTEMBER  
1986

Present : Hon'ble Justice K.S.Puttaswamy .. Vice-Chairman

Hon'ble Shri P. Srinivasan .. Member

Application No.917 & 918/86(I)

B.E. Premnath  
S/o G. Eshwarappa,  
Major, E.D.Packer,  
Begur, Chitradurga Distt.

K.G. Manjunath  
S/o Ganapathi Shet,  
B.P.M., Kandgal,  
Davanagere Taluk,  
Chitradurga District.

v. (Sh M.Raghavendrachar Advocate)

The Superintendent of Post Offices,  
Chitradurga Division,  
Chitradurga.

Post Master General  
in Karnataka,  
Palace Road,  
Bangalore.

... Applicant

... Respondents

(Shri N. Basavaraj .. Advocate)

The application came up for hearing before Court today.

The Vice-Chairman made the following:

ORDER

In these transferred applications from the High Court of Karnataka, the applicants have challenged the Order No. R&E/1-3/C.1 IV dated 8.4.1985 (Annexure A).

2. The applicants are working as Extra Departmental Agents (EDA) in the Postal Department of Government of India. The next avenue of promotion to EDA is that of a Postman for which an EDA has inter alia to appear and pass a departmental examination.

3. From 1983 to 1986 examinations were not held by the department. But under the rules then in force the applicants became over aged to appear for the examination by 1985 and their request to appear for the examination provisionally was rejected by the PMG, Bangalore, on 8.4.1985, the validity of which is challenged by the applicants.

4. In the interlocutory application filed today, the applicants have annexed an extract of the Circular issued by the Federation of National Postal Organisation, according to which, Government itself had raised the age limit from 42 to 45 to appear for the examination. In this view, the applicants if they have not crossed the age limit of 45 are undoubtedly entitled to appear for the examination.

5. Whether the applicants have crossed the age of 45 or not is a matter that requires to be examined by the concerned authority and steps taken in that direction in the light of the Circular of Government of India. In this view, we consider it proper to issue appropriate directions to the respondents.

6. In the light of our above discussions, we issue a direction to the respondents to examine the cases of the applicants to appear for the examination in the light of the relevant orders made by the Government on 4.9.1986 and permit them to appear for the examination if they are found eligible.

7. Applications are disposed of in the above terms. But,

in the circumstances of the cases we direct the parties to bear their costs.

8. Let this order be communicated to the respondents within five days from today.



Vice-Chairman



Member

bsv